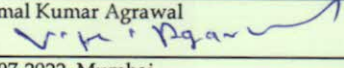


(Schedule)		
FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF AVESTRA CHEMICAL INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	Avestra Chemical India Private Limited
2	Date of incorporation of corporate debtor	17-11-2009
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2009PTC197094
5	Address of the registered office and principal office (if any) of corporate debtor	611, Reliabels Business Centre Commercial Premises Co-Op. Soc., Anand Nagar, Jogeshwari (West), Mumbai- 400 102.
6	Insolvency commencement date in respect of corporate debtor	20-07-2022 (Order was intimated to IRP on 22-07-2022)
7	Estimated date of closure of insolvency resolution process	18-01-2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Vimal Kumar Agrawal IBBI/IPA-001/IPP00741/2017-2018/12247
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing , Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrwal.in
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirp.avestra@gmail.com
11	Last date for submission of claims	05-08-2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Avestra Chemical India Private Limited on 20-07-2022		
The creditors of Avestra Chemical India Private Limited, are hereby called upon to submit their claims with proof on or before 05-08-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.		
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.		
Submission of false or misleading proofs of claim shall attract penalties.		
Name and Signature of Interim Resolution Professional :	Vimal Kumar Agrawal 	
Date and Place :	25-07-2022, Mumbai	

